

**FORM G (RE- PUBLICATION)**

**INVITATION FOR EXPRESSION OF INTEREST FOR**

**GREATER KAILASH HOSPITALS PRIVATE LIMITED OPERATING IN  
HOSPITAL ACTIVITIES AT  
INDORE (MADHYA PRADESH)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Greater Kailash Hospitals Private Limited CIN: U85110MP2008PTC021307 PAN: AADCG3040N
2.	Address of the registered office	<b>Registered office:</b> 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	<b>Hospital Address:</b> 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
5.	Installed capacity of main products/ services	The CD is more than 100 bedded multispeciality hospital, spread across land area of 22,619.3 sq. ft. along with building having a built-up area of 66,500 sq. ft.
6.	Quantity and value of main products/ services sold in last financial year	As per the last available Audited financial statements for Financial Year ended on 31st March 2024, total revenue from the operations of hospital stood at approx. INR 558.45 Lacs.
7.	Number of employees/ workmen	As per the information provided by the suspended management, there are 110 employees and workmen working for CD as on CIRP commencement date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Complete details may be sought by reaching out to the resolution professional vide mail address: <a href="mailto:ip.gkhospital@gmail.com">ip.gkhospital@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Complete details may be sought by reaching out to the resolution professional vide

		mail address: <a href="mailto:ip.gkhospital@gmail.com">ip.gkhospital@gmail.com</a>
10.	Last date for receipt of expression of interest	23.05.2025
11.	Date of issue of provisional list of prospective resolution applicants	28.05.2025
12.	Last date for submission of objections to provisional list	02.06.2025
13.	Date of issue of final list of prospective resolution applicants	12.06.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17.06.2025
15.	Last date for submission of resolution plans	17.07.2025
16.	Process email id to submit Expression of Interest	<a href="mailto:ip.gkhospital@gmail.com">ip.gkhospital@gmail.com</a>



**CS & IP CHAYA GUPTA**

Resolution Professional

IBBI Reg. No: IBBI/IPA-002/IP-N00984/2020-2021/13133  
 1, Bima Nagar, 202, Almas Dreams Apartment,  
 Near Anand Bazaar, Indore, MP, 452018  
 For Greater Kailash Hospitals Private Limited

Date: 08.05.2025  
 Place: Indore



DISCLAIMER The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are advised to make their own inquiries or seek expert advice before acting on such advertisements.

CHANGE OF NAME I HAVE CHANGED MY NAME FROM MOHAMMED KABIR HUSSAIN LASKAR TO KABIR HUSSAIN LASKAR AS PER DOCUMENTS. CL- 201

Public Notice We, Mr. Vinay Sagar Devdas Donakanty & Mr. Vijay Sagar Devdas Donakanty, Sons of Late Devdas John Donakanty and Late Maryamma Devdas Donakanty residing at Flat No. D-48, Hind CHS Ltd., (Sion E), Mumbai-22. We have executed INDEMNITY BOND in favour of HIND CHS to delete the name of our Father Late Devdas John Donakanty and Mother Late Maryamma Devdas Donakanty from the record of the society, and issue new share certificates in our names. If anyone has objection contact on above address within 15 days.

PUBLIC NOTICE KNOW ALL MEN BY THESE PRESENTS that Mr. Naresh Bhalchandra Adarkar was Owner in respect of Tenement No. 16/126, Unnat Nagar Div-3 CHS Ltd. and was also member of Unnat Nagar Div-3 CHS Ltd. and was issued Share Certificate bearing No. 126 under Dist. No. 626 to 630 (both inclusive) in his name by the said society. Mr. Naresh B. Adarkar died leaving behind his wife Neha and two sons. The original Share Certificate is lost and or misplaced. If anyone has found the said original Share Certificate shall return the same to the undersigned or if any person has any claim of whatsoever nature with all supporting legal documents in respect of the said Share Certificate shall intimate to the undersigned within 15 days from publication of this notice, failing which, the claim or claims if any will be treated as waived and/or abandoned.

Public Notice Notice is given that I, Mr. A. R. Shah is surrendering the Safe Deposit Vault number 208 at Indian Bank, Cumballa Hill Branch which stands in the name of Ramesh M. Shah, Bhudevji V. Shah and A. R. Shah. If any one has any objection to the same please lodge your claim within 15 days of this advertisement with Payal Parikh, ANB Legal, DBS Heritage House, Prescott Road, Fort, Mumbai 400001. Dated 6th day of May 2025, for ANB LEGAL Sd/- PARTNER

PUBLIC NOTICE All persons are hereby informed that, all and bearing Survey No. 65, area measuring 0-22-00 + PK 0-0-30 Total area 0-23-00 (H.R.) Survey No. 69, area measuring 1-07-30 + PK 0-0-04-00 Total area 1-11-30 (H.R.), Aakar 12.94 (Rs) Survey No. 71, Hissa No. 1, area measuring 1-70-00 + PK 0-05-00 Total area 1-75-00 (H.R.), Aakar 40 (Rs) Survey No. 72, area measuring 0-05-60 (H.R.), Aakar 05-60 (Rs) lying being and situated at Village - Poman, Tal- Vasai, Dist- Palghar, is owned and possessed by Mr. Bhalchandra Chintaman Aacholkar, Mr. Jayesh Madhukar Aacholkar, Mr. Ajay Madhukar Aacholkar, Mr. Shyam Madhukar Aacholkar, Mrs. Shalini Madhukar Aacholkar, Mr. Nandakumar Chintaman Aacholkar, Mr. Vinayak Chintaman Aacholkar, Mrs. Manjulabai Laxmikant Sonavale, Mrs. Laxmi Moreswar Aacholkar, Mr. Sunil Moreswar Aacholkar, Mrs. Hemlata Moreswar Aacholkar, Mr. Vaibhav Moreswar Aacholkar, Mrs. Vaishali Ravindra Aacholkar, Mr. Omkar Ravindra Aacholkar, Mrs. Krutika Ravindra Aacholkar, Mrs. Priya Manohar Aacholkar, Mr. Rahul Manohar Aacholkar, Mrs. Rasika Mangesh Kumbhar, Mrs. Nishigandha Jay Pawar, Mrs. Jayashree Sadanand Aacholkar, Mrs. Mahesh Sadanand Aacholkar, Mr. Harsh Sadanand Aacholkar. I am investigating the title of said land and I have therefore published this notice calling for claim, objection, demand, suit if any on said property. If there is any rights, interest, claim, lien, mortgage, lease, sub-lease, tenancy, lien, mortgage or any other claim of whatsoever nature, then the said claim, demand, charge should be notified, informed or communicated with all documentary proof to my address being 201, Jai Bhavani Apt., Pt. Dindayal Nagar, Besides Parvati Mandir, Vasai, District Palghar, Pin 401202 within 07 days from the date of publication of this notice and if no such claim and objection is notified, if no objection is raised within the above mentioned period, they will be given a certificate that the Ownership rights in this property are free, unencumbered and valid. Adv. Pranjal Patil

PUBLIC NOTICE Notice is hereby given that the original Share Certificate No. 10 dated 8th March 1976, for five shares of 50/- each, bearing distinctive numbers 46 to 50, issued by Adityaman Co-operative Housing Society Ltd. in the joint names of Mr. Jineshwar Rajulal Jain (deceased) and Mrs. Pushpadevi Jineshwar Jain, for Flat No. A-13, has been lost/misplaced. A request has been made for issuance of a duplicate share certificate. Any person having a claim or objection should inform The Secretary, Adityaman Co-operative Housing Society Ltd., Kantinagar, J.B. Nagar, Andheri (East), Mumbai - 400059, in writing within fifteen days from the publication of this notice. Failing which, the Society will issue a duplicate share certificate without further notice. Date: 08/05/2025 Place: Mumbai For and on behalf of Adityaman Co-operative Housing Society Ltd. Sd/- Hon. Secretary

PUBLIC NOTICE NOTICE is hereby given that M/S GOLD MEDAL ELECTRICALS PVT LTD, a company incorporated under the Companies Act, 1956, THROUGH ITS DIRECTOR SHRI KAPIL J. JAIN, having its office at A/02, Kemp Plaza, Mind Space, Chincholi Bunder, Malad (West), Mumbai-400064, owns an immovable property described as follows: DESCRIPTION OF PROPERTY ALL THAT piece and parcel of Land measuring 866.25 square metres of Survey No. 57 Hissa No. 5, assessed at Rs. 0.81 Paise along with constructed building No. 05 having ground and one upper floor measuring 452.5 sq. Meters on the ground floor and 333.6 sq. Meters on the first floor, thus totaling approximately 786.1 sq. Meters or thereabouts, lying and situated in Village Salvali, Taluka Vasai, District Palghar, within the area of SA-Registration Vasan No. 10. If any person or institution claims to have any charge, encumbrance, right, interest, or any other entitlement of any nature over the said property or any part thereof, they should provide written objection along with proof of documents to the undersigned at the following address within 15 days from the date of publication of this notice: R.N.102, Shweta Niwas, Siddharth Nagar, Tali Road, Nallasopara (East), Tal- Vasai, Dist- Palghar, 401209. In case no written objection with supporting documents are received within the said 15-day period, we will issue a no objections certificate regarding said immovable property. Sd/- Manish P. Jadhav (Advocate High Court) Date: 08/05/2025

CHANGE OF NAME I HAVE CHANGED MY NAME FROM JAISWAR SONALI DEVI CHHOTELAI TO SONALI CHHOTELAI JAISWAR AS PER AFFIDAVIT. CL- 006

NOTE Collect the full copy of Newspaper for the submission in passport office.

Public Notice NOTICE is hereby issued on behalf of my clients, (1) MRS. JANIDEVI LAXMILAL SUTHAR (2) MRS. CHANDRAKALA SANJAY SUTHAR (3) MR. MUKESH LAXMILAL SUTHAR (4) MR. PIYUSH LAXMILAL SUTHAR having their present address at Flat No. 401, 4th Floor, Milap CHS Ltd., 10th Road, TPS III, Santacruz (East), Mumbai 400 055, Mr. LAXMILAL SUTHAR (NEE LAXMI SUTHAR) was absolute owner of Flat No. 401, 4th Floor, Milap CHS Ltd., Society Registration No. (BOM/WHE/T.C./540/53), 10th Road, TPS III, Santacruz (East), Mumbai 400 055, and was holding 10 fully paid up shares of Rs.50/- each issued by the society in his name distinctive No.51 to 60 both inclusive and Share Certificate No.6, and MR. LAXMILAL SUTHAR died on 13/07/2022, leaving behind his surviving his clients as the only legal heirs. After demise of MR. LAXMILAL SUTHAR, said Flat together with shares and interest in the capital of the said society was transferred to the name of MRS. JANIDEVI LAXMILAL SUTHAR through Deed of Release dated 11th April, 2025 registered with Sub-Registrar of Assurance Mumbai-8-5805-2025 dated 12/04/2025, who is now absolute owner of the said Flat. Now my client MRS. JANIDEVI LAXMILAL SUTHAR intends to sell said Flat No. 401, 4th Floor, Milap CHS Ltd., 10th Road, TPS III, Santacruz (East), Mumbai 400 055 to any prospective purchaser, any person's claiming an interest in the said flat by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise whatsoever are hereby required to make the same known to the undersigned within 15 days from the publication of this Public notice, failing which my client will enter into Transfer as above referred to in respect of Flat No. 401, 4th Floor, Milap CHS Ltd., without any further reference to such claim and the same, if any, shall be considered as waived. Date: 08/05/2025 Sd/- Advocate Sohail Kazi 191, Bhabha House, 1st Floor, Off No.3, Bora Bazar, Mumbai-400001

Public Notice NOTICE is hereby given that (1) Manisha Sharma alias Manisha Dharmendra Sharma and (2) Dharmendra Sharma alias Dharmendra Omdatt Sharma, members of the Dhruv Park (SVT) Cooperative Housing Society Ltd., are intending to sell to my clients their flat along with the shares pertaining thereto more particularly described in the Schedule hereunder written, free from all encumbrances, claims and demands whatsoever. The said members have purchased the said flat from the Promoters, M/s. Dhruv Constructions vide Agreement for Sale dated 23rd May 2005, registered with the J. Sub-Registrar, Borivali No. 2, Mumbai Suburban District under Serial No. BDR-5/3695/2005 on 28th May 2005. The Members have reported that the original of the said Agreement deposited by them with ICICI Bank in 2005 (against a home loan taken in respect of the said flat) has been damaged due to the floods in Mumbai on 26th July 2005 that affected the storage centre of ICICI Bank which had the original agreement. All persons / entities having any claim, right, benefit or interest against or to the said flat and the shares pertaining thereto or any part thereof by way of sale, exchange, assignment, mortgage, trust, lien, gift, charge, possession, inheritance, bequest, lease, tenancy, licence, maintenance, easement, Decree or Order of any Court of law or otherwise of whatsoever nature are required to make the same known in writing along with documentary evidence to the undersigned within 14 days from the date of publication hereof failing which the sale shall be effected without any reference to such claim, if any, and the same shall be considered as waived and/or abandoned. THE SCHEDULE ABOVE REFERRED TO Flat No. B-301, measuring 508 sq.ft. (Built Up) equivalent to 47.21 sq.mts., on the 3rd floor in the 'B' Wing of the building 'Shree Vallabh Tower' of Dhruv Park (SVT) Cooperative Housing Society Ltd. in the complex known as Dhruv Park at D'Monte Lane Extension, Malad (West), Mumbai 400 064 on sub divided plot Sector bearing C.T.S.No.334A, 360, 361, 362 & 377 in the Village Valnai, Taluka Borivali in the Registration District of Mumbai Suburban along with 5 shares of Rs.50/- each bearing Serial Nos.376 to 380 represented by Share Certificate No.076. Mumbai dated this 8th day of May, 2025 FIONA NAZARETH, Advocate, High Court, A1, Silver Cloud, Sundar Nagar Road No.2, Kurla, Santacruz (E), Mumbai 400 098, e-mail: contact@fionanazareth.com

Public Notice NOTICE is hereby given that my client is intending to purchase the Flat No. 40 on fifth floor, Jai Yashwanth Anandri Co-operative Society Ltd., Yashwanth Nagar, Opp. Shoppers Stop, Plot No. 53, S.V. Road, Andheri West, Mumbai 400 058 measuring 635 sq. ft. built up area situated at Land CTS No. 583 of Village Vile Parle West Taluka Andheri in Mumbai Suburban District (herein after referred to as the 'said Flat') from the present owner Mr. Hitesh Dinker Vora. As reported by the present owner in the following original documents/ agreements are misplaced, lost and not traceable of the said flat: 1.Original Agreement executed between the Builders and Mr. Norottambhai Mangali Doshi. 2.Original Agreement for sale dated 28/04/1977 executed between the Mr. Norottambhai Mangali Doshi & Shri Narendra Kumar Gangani Shah and Smt. Pratibha N. Shah jointly. Except outstanding loan of ICICI Bank, any other person's having any claim or any interest against into or upon the said Flat by way of sale, Agreement, Contract, Exchange, MOU, gift, lien, mortgage, loan, charge, lease, tenancy, occupation, possession, Easement, inheritance, trust, litigation, right of residence, maintenance and lis-pendens are hereby required to notify this notice in writing with supporting documentary evidence to the undersigned within 15 days from the date hereof. If no claim is received or made as required hereinabove, it shall be presumed that any such claim in or on the said Flat shall be considered as waived and / or abandoned for all intents and purposes and the same shall not be binding on my client and my client shall complete the purchase transaction with the present owner and the said transaction will be completed without having any reference to such claim if any and same shall be considered as waived. Sd/- Advocate Mahavir K Rambhria Woodland Crest, First Floor, Opp. Vijay Nagar, Near Palloti Church Marol Maroshi Road, Marol, Andheri (E), Mumbai 400 059 Place: Mumbai, Date: 08/05/2025

PUBLIC NOTICE Notice is hereby given that on behalf of my clients, we are investigating the right, title and interest of MRS. INDIRA PREM MANGANI in respect of her Premises more particularly described in the Schedule hereunder written. Any person having any claim in, to or over the Premises or any part thereof described in the Schedule hereunder written by way of sale, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, sub-lease, assignment, transfer, tenancy, sub-tenancy, bequest, succession, license, maintenance, lis-pendens, loan, advances, lien, pledge, orders, judgments or decrees passed or issued by any Court, Tax or revenue or statutory authorities, attachment, settlement or otherwise whatsoever is hereby required to make the same known in writing to the undersigned at 5th Floor, Durga Chambers, 40 Waterfield Road, Bandra (West), Mumbai - 400050, within fourteen (14) days from the date hereof, otherwise it will be presumed that there do not exist any claims and the same, if any, will be considered as waived or abandoned and not binding on our clients. THE SCHEDULE ABOVE REFERRED TO: a) Residential Flat bearing No.3A & 4A measuring 1325 square feet built up area on the 3rd & 4th floor together with the right to use a terrace admeasuring 663 square feet built up area on the 5th floor along with the right to use and occupy 1 still car parking spaces in the building known as "NEELKANTH" belonging to Bandra Neelkath Premises Co-operative Society Limited standing on the property bearing Plot No.24 and C.T.S. Nos.C/709, C/710 & C/711 of Village Bandra C and situated at Carter Road, Bandra (West), Mumbai - 400050 and in the Registration District of Mumbai Suburban; and b) Five Fully paid-up shares of Rs. 50/- (Rupees Fifty Only) each in the Bandra Neelkath Premises Co-operative Society Limited, bearing Distinctive No.71 to 75 (both inclusive) held under Share Certificate No.15 dated 13th June, 1982. MUMBAI DATED THIS 08th DAY OF MAY, 2025. Sd/- Pranjal Dave Grades Sal Advocates & Solicitors

PUBLIC NOTICE Notice is hereby given to all that my clients viz. MR. JIMMY PARAMJEET SINGH RAJPUT is owner of Flat no. 604, Tower No. 5, Wing "E", Cypress Co-operative Housing Society Limited, Cypress Runwal Greens, Village Nahur, Mulund Goregaon Link Road, Bhandup (W), Mumbai - 400078, who has represents that previous original registered linked documents i.e. (1) AGREEMENT FOR SALE DATED 26.07.2014 EXECUTED BETWEEN M/S RUNWAL HOMES PRIVATE LIMITED A COMPANY THROUGH ITS AUTHORIZED SIGNATORY MR. SACHIN BATTALWAR AND MR. RAMMY PARAMJEET SINGH RAJPUT & Mr. JIMMY PARAMJEET SINGH WITH Stamp duty and registration receipt (KRL-2-7639-2014) in respect of Flat no. 604 has been lost / misplaced. All persons claiming any interest in the said Flat or any part thereof by way of sale, gift, lease inheritance, exchange mortgage, charge, lien, trust, possession, easement, attachment or otherwise however are hereby requested to intimate the same to the undersigned at Off. 502, 5th Floor, Shiv Sadan -2, Shiv Colony, Sector - 1, Airoli, Navi Mumbai - 400708, within 14 days from the date of hereof, failing which it shall be presumed that there is no claim over the said property. Adv. Annasabeh S. Shedje, Bombay High Court, Mumbai, Mobile No. 9594995134.

PUBLIC NOTICE Notice is hereby given to all that my clients viz. MRS. SEEMA DEEPAK BACHHAS is owner of Flat no. 401, 4th Floor, A - wing, Building name DLH 'Orchid', Apna Ghar Unit No. 13 Co-operative Housing Limited, Village Oshiwara, Lokhandwala Complex, Andheri (w), Mumbai - 400053, who has represents that previous original registered linked documents i.e. (1) AGREEMENT FOR SALE DATED 16.02.2015 EXECUTED BETWEEN M/S DEV LAND AND HOUSING PRIVATE LIMITED AND MRS. SEEMA DEEPAK BACHHAS with stamp duty and RR No. 1582 dated 16.02.2015 (Sr. No. BDR) in respect of Flat no. 401 has been lost / misplaced. All persons claiming any interest in the said Flat or any part thereof by way of sale, gift, lease inheritance, exchange mortgage, charge, lien, trust, possession, easement, attachment or otherwise however are hereby requested to intimate the same to the undersigned at Off. 502, 5th Floor, Shiv Sadan - 2, Shiv Colony, Sector - 1, Airoli, Navi Mumbai - 400708, within 14 days from the date of hereof, failing which it shall be presumed that there is no claim over the said property. Adv. Annasabeh S. Shedje, Bombay High Court, Mumbai, Mobile No. 9594995134.

CHANGE OF NAME I HAVE CHANGED MY NAME FROM MIRABAI TRAMBAK THAKRE LEGALLY WEDDED SPOUSE OF ARMEEN SHAIKH WITH IMMEDIATE EFFECT AS PER AFFIDAVIT. CL- 599

NOTE I HAVE CHANGED MY NAME FROM ARIFAHMED ALIHASAN QURESHI TO ARIF AHMED ALI HANAN QURESHI AS PER AADHAAR (9242 7226 9910) CL- 601

Public Notice NOTICE is hereby given that my client Mr. Subramanya Vokkaliga Shamanna is the legal heirs and legal representatives of Late Sadanand Sumitra Rao who was the owner of the Flat No. 18, A Wing, Shital Co-operative Housing Society Limited, Jagadhi Mangal Road, Bhandup West, Mumbai-400 078, admeasuring about 380 Sq. Ft. carpet area constructed on land bearing CTS No. 152, Village: Kanjur, Taluka: Kurla, Mumbai Suburban District. (hereinafter referred to said Flat). The said Mr. Sadanand Sumitra Rao expired on 17.05.2024 leaving behind his wife Mrs. Vanitha Sadanand Rao Predeceased on 12.05.2024 and has no Children and my client is the brother-in-law of Late Sadanand Sumitra Rao and my client as his legal heirs and legal representatives under provisions of law of Succession Act by which he was governed at the time of his death. By this notice my client's claim only legal heirs of Late Mr. Sadanand Sumitra Rao in respect of said Flat. Any person having any legal claim of title in respect to said Flat including all claim by way of heirs, sale, mortgage, lien or otherwise whatsoever are hereby required to make the same known in writing to the undersigned at the address mentioned below within 14 days hereof. Dated this 08th day of May 2025 Sd/- Suresh M. Gandhi Advocate High Court Office No. 1, 3rd Floor, Laxhi House, LBS Marg, Bhandup (W), Mumbai 400078 gandhisomesh@gmail.com

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Public Notice NOTICE is hereby given that on behalf of my clients, we are investigating the right, title and interest of MR. RAJESH PREM MANGANI in respect of her Premises more particularly described in the Schedule hereunder written. Any person having any claim in, to or over the Premises or any part thereof described in the Schedule hereunder written by way of sale, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, sub-lease, assignment, transfer, tenancy, sub-tenancy, bequest, succession, license, maintenance, lis-pendens, loan, advances, lien, pledge, orders, judgments or decrees passed or issued by any Court, Tax or revenue or statutory authorities, attachment, settlement or otherwise whatsoever is hereby required to make the same known in writing to the undersigned at 5th Floor, Durga Chambers, 40 Waterfield Road, Bandra (West), Mumbai - 400050, within fourteen (14) days from the date hereof, otherwise it will be presumed that there do not exist any claims and the same, if any, will be considered as waived or abandoned and not binding on our clients. THE SCHEDULE ABOVE REFERRED TO: a) Residential Flat bearing No.3A & 4A measuring 1325 square feet built up area on the 3rd & 4th floor together with the right to use a terrace admeasuring 663 square feet built up area on the 5th floor along with the right to use and occupy 1 still car parking spaces in the building known as "NEELKANTH" belonging to Bandra Neelkath Premises Co-operative Society Limited standing on the property bearing Plot No.24 and C.T.S. Nos.C/709, C/710 & C/711 of Village Bandra C and situated at Carter Road, Bandra (West), Mumbai - 400050 and in the Registration District of Mumbai Suburban; and b) Five Fully paid-up shares of Rs. 50/- (Rupees Fifty Only) each in the Bandra Neelkath Premises Co-operative Society Limited, bearing Distinctive No.96 to 100 (both inclusive) held under Share Certificate No.21 dated 13th June, 1982. MUMBAI DATED THIS 08th DAY OF MAY, 2025. Sd/- Pranjal Dave Grades Sal Advocates & Solicitors

Public Notice NOTICE is hereby given that on behalf of my clients, we are investigating the right, title and interest of MR. RAJESH PREM MANGANI in respect of her Premises more particularly described in the Schedule hereunder written. Any person having any claim in, to or over the Premises or any part thereof described in the Schedule hereunder written by way of sale, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, sub-lease, assignment, transfer, tenancy, sub-tenancy, bequest, succession, license, maintenance, lis-pendens, loan, advances, lien, pledge, orders, judgments or decrees passed or issued by any Court, Tax or revenue or statutory authorities, attachment, settlement or otherwise whatsoever is hereby required to make the same known in writing to the undersigned at 5th Floor, Durga Chambers, 40 Waterfield Road, Bandra (West), Mumbai - 400050, within fourteen (14) days from the date hereof, otherwise it will be presumed that there do not exist any claims and the same, if any, will be considered as waived or abandoned and not binding on our clients. THE SCHEDULE ABOVE REFERRED TO: a) Residential Flat bearing No.3A & 4A measuring 1325 square feet built up area on the 3rd & 4th floor together with the right to use a terrace admeasuring 663 square feet built up area on the 5th floor along with the right to use and occupy 1 still car parking spaces in the building known as "NEELKANTH" belonging to Bandra Neelkath Premises Co-operative Society Limited standing on the property bearing Plot No.24 and C.T.S. Nos.C/709, C/710 & C/711 of Village Bandra C and situated at Carter Road, Bandra (West), Mumbai - 400050 and in the Registration District of Mumbai Suburban; and b) Five Fully paid-up shares of Rs. 50/- (Rupees Fifty Only) each in the Bandra Neelkath Premises Co-operative Society Limited, bearing Distinctive No.96 to 100 (both inclusive) held under Share Certificate No.21 dated 13th June, 1982. MUMBAI DATED THIS 08th DAY OF MAY, 2025. Sd/- Pranjal Dave Grades Sal Advocates & Solicitors

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CHANGE OF NAME I HAVE CHANGED MY NAME FROM MIRABAI TRAMBAK THAKRE LEGALLY WEDDED SPOUSE OF ARMEEN SHAIKH WITH IMMEDIATE EFFECT AS PER AFFIDAVIT. CL- 599

NOTE I HAVE CHANGED MY NAME FROM ARIFAHMED ALIHASAN QURESHI TO ARIF AHMED ALI HANAN QURESHI AS PER AADHAAR (9242 7226 9910) CL- 601

Public Notice NOTICE is hereby given that my client Mr. Subramanya Vokkaliga Shamanna is the legal heirs and legal representatives of Late Sadanand Sumitra Rao who was the owner of the Flat No. 18, A Wing, Shital Co-operative Housing Society Limited, Jagadhi Mangal Road, Bhandup West, Mumbai-400 078, admeasuring about 380 Sq. Ft. carpet area constructed on land bearing CTS No. 152, Village: Kanjur, Taluka: Kurla, Mumbai Suburban District. (hereinafter referred to said Flat). The said Mr. Sadanand Sumitra Rao expired on 17.05.2024 leaving behind his wife Mrs. Vanitha Sadanand Rao Predeceased on 12.05.2024 and has no Children and my client is the brother-in-law of Late Sadanand Sumitra Rao and my client as his legal heirs and legal representatives under provisions of law of Succession Act by which he was governed at the time of his death. By this notice my client's claim only legal heirs of Late Mr. Sadanand Sumitra Rao in respect of said Flat. Any person having any legal claim of title in respect to said Flat including all claim by way of heirs, sale, mortgage, lien or otherwise whatsoever are hereby required to make the same known in writing to the undersigned at the address mentioned below within 14 days hereof. Dated this 08th day of May 2025 Sd/- Suresh M. Gandhi Advocate High Court Office No. 1, 3rd Floor, Laxhi House, LBS Marg, Bhandup (W), Mumbai 400078 gandhisomesh@gmail.com

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FORM G (RE-PUBLICATION) INVITATION FOR EXPRESSION OF INTEREST FOR GREATER KAILASH HOSPITALS PRIVATE LIMITED OPERATING IN HOSPITAL ACTIVITIES ATINDORE (MADHYA PRADESH) (Under sub-registration (1) of registration 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>RELEVANT PARTICULARS</b>	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Greater Kailash Hospitals Private Limited CIN: UB0110MP2008PT021307 PAN: AADG33042N
2. Address of the registered office	Registered office: 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Hospital Address: 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
5. Installed capacity of main products/ services	The CD is more than 100 bedded multispecialty hospital, spread across land area of 22,639.3 sq. ft. along with building having a built-up area of 66,500 sq. ft. As per the last available Audited financial statements for Financial Year ended on 31st March 2024, total revenue from the operations of hospital stood at approx. INR 558.45 Lacs.
6. Quantity and value of main products/ services sold in last financial year	As per the information provided by the suspended management, there are 110 employees and workers working for CD as on CRIP commencement date
7. Number of employees/ workmen	Complete details may be sought by reaching out to the resolution professional vide mail address: ip.gkhospital@gmail.com
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Complete details may be sought by reaching out to the resolution professional vide mail address: ip.gkhospital@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Complete details may be sought by reaching out to the resolution professional vide mail address: ip.gkhospital@gmail.com
10. Last date for receipt of expression of interest	23.05.2025
11. Date of issue of provisional list of prospective resolution applicants	28.05.2025
12. Last date for submission of objections to provisional list	02.06.2025
13. Date of issue of final list of prospective resolution applicants	12.06.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17.06.2025
15. Last date for submission of resolution plans	17.07.2025
16. Process email id to submit Expression of Interest	ip.gkhospital@gmail.com
<b>CS &amp; IP CHAYA GUPTA</b> Sd/- Resolution Professional IBBI Reg. No: IBBI/PA/002/IP/NG0984/2020-2021/13133 1, Bina Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore, MP, 452018 For Greater Kailash Hospitals Private Limited	
Date: 08.05.2025 Place: Indore	

**FORM NO. CAA 3**  
(PURSUANT TO SECTION 230 (5) OF THE COMPANIES ACT, 2013 AND RULE 8 AND 16) BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH AT CHENNAI  
CP(CAA)/16(CHE)/2025 IN  
CA(CAA)/49(CHE)/2024 AND  
IN THE MATTER OF SCHEME OF ARRANGEMENT  
BETWEEN  
RAMPRASAD TUBES AND BARS PRIVATE LIMITED (TRANSFEROR COMPANY)  
WITH  
IMPTEL FERROCAST PRIVATE LIMITED (TRANSFeree COMPANY) AND THEIR RESPECTIVE CREDITORS AND MEMBERS  
RAMPRASAD TUBES AND BARS PRIVATE LIMITED

A company incorporated under the provisions of Companies Act, 1956 and having its Registered Office at 289 Sathy Road, Kunnathur Pudur Post, Kovilpalayam Vay, Coimbatore, Tamilnadu - 641107. Represented by its Director, Mr. S. Selvaraj ... 1st Petitioner/ Transferor Company

WITH  
IMPTEL FERROCAST PRIVATE LIMITED

A company incorporated under the provisions of Companies Act, 2013 and having its Registered Office at Door No. 8/59-3/5F No.818/1 &2 Sammaickenpalayam No.4, Veerapandi (Po), Coimbatore, Tamil Nadu - 641019. Represented by its Director  
Mr. N. Ravipandamanathan  
2nd Petitioner/ Transferee Company

**NOTICE FOR SANCTION OF THE SCHEME**  
All the concerned authorities  
NOTICE is hereby given that by an Order dated 23.04.2025, the National Company Law Tribunal, Chennai Bench ("NCLT") has ordered to issue notices regarding the sanction of Scheme of M/s. Ramprasad Tubes and Bars Private Limited ("Transferor Co.") and M/s. Impel Ferrocast Private Limited, (Transferee Co.) to the authorities concerned to receive observations, if any within 30 days from the date of the receipt of the notice. Further, the NCLT has fixed the date of hearing the Petition for sanction of the scheme on 28.05.2025 and further directed to issue public announcement of the hearing in "Financial Express" (All India Edition) and in "Malai Malan" Tamil (Tamilnadu Edition) not less than 10 days before the aforesaid date fixed for hearing. In pursuance of the said Orders and as directed therein notice is hereby given to the authorities concerned-Registrar of Companies, Coimbatore, Regional Director, Southern Region, and the Income Tax Department-Corporate Circle 1, Coimbatore.

1. Copies of the aforesaid Scheme, and of the statement under Section 230 of the Companies Act, 2013 read with Section 102 of the Companies Act, 2013 and Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 can be obtained free of charge at the Registered Office of the Company respectively or from their Counsel Mr. A.G. Sathyanarayana, Advocate having office at No. F-13, Mookambika Complex, No.7/4, Lady Desika Road, Mylapore, Chennai - 600004. Any representations to the Scheme to be made within 30 days from the date of the receipt of the notice.

Dated at Coimbatore on this 08th day of May, 2025.

S. SELVARAJ, DIRECTOR  
DIN: 01800515

**Protium Finance Limited**  
(Formerly known as Growth Source Financial Technologies Ltd.)  
Nirlon Knowledge Park (NKP) B-2, Seventh Floor, Pahadi Village, Off. The Western Express Highway, Cama Industrial estate, Goregaon (E), Mumbai, Maharashtra-400063

**POSSESSION NOTICE**  
(U/S 13(4) & As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

WHEREAS, The undersigned being the Authorized Officer of the Protium Finance Limited (ERSTWHILE Growth Source Financial Technologies Ltd.) (Hereinafter referred to as "Protium Finance Limited") under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 04<sup>th</sup> October, 2024 calling upon the Borrowers NEW NARESHKUMAR JETHANAND Through its Proprietor KOMALBEN JASUJA & Co-Borrower 1 KOMALBEN JASUJA, 2 SHANTILAL JASUJA, in respect of loan account bearing No. G5053EEL736840 to repay the amount mentioned in the said notice being INR 31,65,627/- (Rupees Thirty One Lakh Sixty Five Thousand Six Hundred Twenty Seven Only) as on 03<sup>rd</sup> October, 2024 within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 06<sup>th</sup> day of May, 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Protium Finance Limited, for an amount of INR 31,65,627/- (Rupees Thirty One Lakh Sixty Five Thousand Six Hundred Twenty Seven Only) as on 03<sup>rd</sup> October, 2024 and further interest thereon, plus costs, charges, expenses incurred.

The Borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

**"DESCRIPTION OF THE MOVABLE PROPERTY"**  
ALL THAT RIGHT, TITLE AND INTEREST OF PROPERTY BEARING UNIT/ BLOCK NO. 141/4, PAKI ONLY GROUND FLOOR, ADM. 252 SQ. FT. IE. 23.41 SQ. METRS IN THE HARJIAN SINDHI CO-OP HOUSING SOCIETY LTD, SITUATED AT SURVEY NO. 252 PAKI, TP SCHEME NO. 65 OF MOUJE: SAJIPUR BOGHA, TALUKA: ASARWA IN THE REGISTRATION DISTRICT OF AHMEDABAD AND SUB DISTRICT OF AHMEDABAD - 6 (NARODA) BOUNDED AS UNDER: EAST BY: WALL, WEST BY: PASSAGE, NORTH BY: SHOP NO. 403, 404, 405, SOUTH BY: SHOP NO. 401  
Date of Possession: 06<sup>th</sup> May, 2025  
Sd/- AUTHORIZED OFFICER,  
Protium Finance Limited

**PRUDENT ARC LIMITED**  
Regd. & Corporate Office: B11, D Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi-110034 Tel: +91-11-43322000  
Email Id: info@prudentarc.com, CIN No. U74900DL2011PLC225445

**[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]**  
**POSSESSION NOTICE (For Immoveable Property)**

WHEREAS, The undersigned being Authorized Officer of the Prudent Arc Limited (Prudent Trust 71/22) Assignee of Agrivive Finserv Limited (Formerly known as Star Agri Finance Ltd) vide an Assignment Agreement dated 30.06.2022 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act, 2002") and in exercise of powers conferred under section 13 (12) read with rule (3) of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 24.06.2023 under section 13 (2) of the SARFAESI Act, 2002 calling upon the Borrower/co-borrowers/mortgagor namely (1) MR. DHARMEDRA NATVARSIKH PARMAR (Borrower) S/o NATVARSIKH UDESIKH PARMAR (Loan A/c No. LSLPVD0000967) (2) MRS MEENABEN DHARMEDRASINH PARMAR (Co-Borrower) W/o DHARMEDRA NATVARSIKH PARMAR both are residing at: PARMAR FALIYU, BHATHJI TEMPLE, GULABPURA POICHA (KANODA) POICHA TALUKA SAVLI DIST: VADODARA GUJARAT-391770 to repay the amount mentioned in the notice being Rs. 7,62,210/- (Rupees Seven Lakh Sixty-Two Thousand Two Hundred Ten Only) as on 20th April, 2023 together with further interest plus costs, charges and expenses etc. within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to borrower/co-borrower and the public in general that the undersigned has taken Physical Possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on 04.05.2025 and as per the order dated 26.03.2025 passed by the Hon'ble Ct of Additional Chief Justice Magistrate At Savli, Dist. Vadodara and directed to Court Commissioner namely Mr. M. V. Chudasama for taking the physical possession of the mortgaged property.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Prudent Arc Limited (Prudent Trust 71/22) for an Rs. 7,62,210/- (Rupees Seven Lakh Sixty-Two Thousand Two Hundred Ten Only) as on 20th April, 2023 together with further interest plus costs, charges and expenses etc. thereon.

"The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
All That The Property Being Property No 11 Area Admeasuring 25x60 Fts Of Moje- Poicha (k) Sub District - Savli, Dist - Vadodara The Said Property Bounded As Under: North Public Road, South House of Mahendrasinh Chhatrasinh, East- Public Road, West- Open Space

Date: 04.05.2025 Authorized Officer  
Place : Poicha (Savli) Prudent Arc Limited Prudent Trust 71/22

**पंजाब नैशनल बैंक**  
punjab national bank  
... बँकरों का अग्रणी ...  
... the name you can BANK upon ...

**SHARE DEPARTMENT, BOARD & CO-ORDINATION DIVISION**  
PLOT No. 4, DWARKA SECTOR-19, NEW DELHI-110075 | Email Id: hsd@pnb.co.in, Tel: 011-28044557

**PUBLIC NOTICE**

Notice is hereby given that Share Certificate of the Bank mentioned below has been reported lost/misplaced/stolen and the registered holder/claimant thereof has requested for issue of duplicate share certificate:

S. No.	Name of Shareholder / Claimant	Folio No.	Share Certificate No.	Distinctive No. of Shares	No. of Shares
1.	Vijay Kumar Gupte (Deceased) Garima Gupta (Claimant)	0116652	7602	6393991-6395490	1500

In case any person has any claim in respect of the said shares/any objection(s) for the issuance of duplicate certificate in favour of the above stated shareholder(s)/ claimant(s), he/she/they should lodge their claim or objection within 15 days of the date of publication of this Notice. If within 15 days from the date hereof no claim is received by the Bank in respect of the said certificate, duplicate share certificate/letter of confirmation will be issued. The public is hereby cautioned against dealing in any way with the above mentioned certificate(s).

Date: 06.05.2025  
Place: New Delhi

For Punjab National Bank  
(Bikramjit Shom)  
Company Secretary

**बैंक ऑफ बरोडा**  
Bank of Baroda  
Regional Office, Surendranagar Region,  
Phone: 02752-350019/22

**Tender Notice: Requires Premises on Lease at DOLIYA (2nd Attempt)**

The Bank of Baroda invites offers for commercial premises on lease basis from the Owners / Power of attorney holders of premises preferably on ground floor with carpet area of 1080 to 1330 sq.ft. for shifting its DOLIYA Branch (Taluka: Sayla, Dist Surendranagar) to alternate premises with all facilities including adequate parking, 3 phase power supply etc. in following area (locality) in order of preference of Doliya Dist Surendranagar (Gujarat).

(i) Within radius of 1 KM of existing Branch i.e. Bank of Baroda Doliya Branch, Nr. Ramevpir Mandir, Doliya Taluka Sayla Dist Surendranagar

The premises shall be ready for occupation or Open Plot which likely to be ready for occupation within a period of 3 to 4 months. Premises must have Municipal/Approval for commercial use. The intending offerers shall submit their offers in single sealed envelope duly super-scribing "Tender - for premises on lease for shifting DOLIYA Branch at DOLIYA" containing two separate sealed covers superscribed "Technical Bid" and "Price Bid" to "The Regional Manager, Bank of Baroda, Surendranagar Regional Office, Fourth Floor Millennium Plaza-2, Upanna Circle, Wadhwan, Surendranagar, Gujarat - 363 002" on or before 29.05.2025 up to 3:00 PM. Priority would be given to the premises belonging to Public Sector Units / Govt. Departments. For details please log on to tender section of our web site www.bankofbaroda.in or visit our Doliya Branch Dist Surendranagar. The Bank reserves its right to accept or reject any offer without assigning reasons therefor.

Regional Manager, Surendranagar Region

**MAHANAGAR GAS LIMITED**  
CIN: L40200MH1995PLC088133  
Regd Office : MGL House, Block No. G-33, Bandra-Kurla Complex, Bandra (East), Mumbai 400051  
Tel: +91 22 6678 5000 - Email: investorrelations@mahanagargas.com - Website: www.mahanagargas.com

**Extract of Consolidated Financial Results for the year ended March 31, 2025** (₹ in Crore)

Sr. No.	Particulars	For three months ended			For the year ended	
		31.03.2025	31.12.2024	31.03.2024	31.03.2025 (Audited)	31.03.2024 (Audited)
1.	Total Income	2,194.46	2,073.50	1,815.59	8,145.56	7,089.22
2.	Net Profit for the period before Tax	339.48	272.22	352.33	1,369.59	1,728.11
3.	Net Profit for the period after Tax	247.01	221.17	260.58	1,040.45	1,284.69
4.	Total Comprehensive Income for the period	243.95	220.51	260.84	1,038.09	1,280.83
5.	Paid up Equity Share Capital	98.78	98.78	98.78	98.78	98.78
6.	Other Equity Excluding Revaluation Reserve				5,781.40	5,039.63
7.	Earnings Per Share (Face value of ₹ 10/- each) : Basic (₹)* and Diluted (₹)*	25.01	22.39	26.38	105.33	130.06

\*Basic and Diluted EPS are not annualised for the interim periods.

**Summarised Standalone Financial Results of the Company is as under:** (₹ in Crore)

Sr. No.	Particulars	For three months ended			For the year ended	
		31.03.2025	31.12.2024	31.03.2024	31.03.2025 (Audited)	31.03.2024 (Audited)
1.	Total Income	2,085.41	1,975.30	1,763.63	7,774.00	7,037.25
2.	Net Profit for the period before Taxes	339.08	278.22	357.01	1,374.10	1,732.76
3.	Net Profit for the period after Taxes	252.19	225.37	264.99	1,044.89	1,289.07

**Notes:**

a) The aforesaid consolidated financial results of Mahanagar Gas Limited ("the Holding Company") and its subsidiaries (referred together as "the Group") were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meetings held on May 06, 2025.

b) The limited review as required under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has been completed by the auditors of the Company.

c) The above is an extract of the detailed format of quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The quarterly Financial Results in SEBI format are available on the websites of the Stock Exchanges ([www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com)) and on the Company's website ([www.mahanagargas.com](http://www.mahanagargas.com)).

d) The Board of Directors, at its meeting held on May 06, 2025, has proposed a final dividend of ₹ 18.00 per equity share of face value ₹ 10.00 each for the financial year ended March 31, 2025. This is in addition to the interim dividend of ₹ 12.00 per equity share paid during the year. With this, the total dividend for the year is ₹ 30.00 per equity share of face value ₹ 10.00 each. The proposal is subject to the approval of shareholders at the Annual General Meeting to be held and if approved would result in a final dividend cash outflow of approximately ₹ 177.80 Crores.

e) The figures for the previous year / periods are re-arranged / re-grouped, wherever considered necessary.

For and on behalf of the Board of Directors of Mahanagar Gas Limited

Sd/-

Ashu Shinghal  
Managing Director  
DIN: 08268176

Place: Mumbai  
Date: May 06, 2025



**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE SME PLATFORM OF NSE ("NSE EMERGE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2016, AS AMENDED**

**Accretion Pharmaceuticals Limited**  
Corporate Identification Number (CIN): U21004GJ2023PLC145545

Accretion Pharmaceuticals was incorporated in the year 2012. Our Promoters Mr. Harshad Nanubhai Rathod, Mr. Vivek Ashok Kumar Patel, Mr. Mayur Popatal Sojitra and Mr. Hardik Mukundbhai Prajapati, came together to establish a pharmaceutical manufacturing unit, with vision to provide health care products that match international quality standards at competitive price. Thus, the foundation of "Accretion Pharmaceuticals" was laid down, which was started as a Partnership Firm under the Partnership Act, 1932 ("Partnership Act") in the name and style of "M/s Accretion Pharmaceuticals", pursuant to a deed of partnership dated December 16, 2012. Our manufacturing facility which is currently located at 28 & 29 Xcelon Ind Park 1, B'H, Intas Pharmaceuticals, Vasna Chacharvadi, Ahmedabad, Sanand, Gujarat 382213, commenced its manufacturing operations in year 2014. Thereafter, pursuant to a resolution passed by the partners of M/s Accretion Pharmaceuticals on October 16, 2023, the Partnership Firm was converted into a Limited Company under Part I (Chapter XX) of the Companies Act, 2013 in the name of "Accretion Pharmaceuticals Limited" and a certificate of incorporation dated November 29, 2023 was issued by the Registrar of Companies, Central Registration Centre, for and on behalf of the jurisdictional Registrar of Companies.

Regd. Office : 29 Xcelon Ind Park 1, B'H, Intas Pharmaceuticals, Vasna Chacharvadi, Ahmedabad, Sanand, Gujarat, India, 382213.  
Tel No. : +91-97148 82929; E-mail: compliance@accretionpharma.com / Website: <http://www.accretionpharma.com>  
Contact Person: Ms. Bhavika Dhaval Makadia, Company Secretary & Compliance Officer

**THE PROMOTER OF THE COMPANY ARE MR. HARSHAD NANUBHAI RATHOD, MR. VIVEK ASHOK KUMAR PATEL, MR. MAYUR POPATLAL SOJITRA, AND MR. HARDIK MUKUNDBHAI PRAJAPATI**

**THE ISSUE**

INITIAL PUBLIC OFFER OF 29,46,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH (THE "EQUITY SHARES") OF ACCRETION PHARMACEUTICALS LIMITED ("OUR COMPANY" OR "ACCRETION" OR "THE ISSUER") AT AN ISSUE PRICE OF ₹. [-] PER EQUITY SHARE FOR CASH, AGGREGATING UP TO RS. [-] LAKHS ("PUBLIC ISSUE") OUT OF WHICH 1,47,600 EQUITY SHARES OF FACE VALUE OF RS. 10 EACH, AT AN ISSUE PRICE OF RS. [-] PER EQUITY SHARE FOR CASH, AGGREGATING RS. [-] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC ISSUE LESS MARKET MAKER RESERVATION PORTION I.E., ISSUE OF UPTO 27,98,400 EQUITY SHARES OF FACE VALUE OF RS. 10 EACH, AT AN ISSUE PRICE OF RS. [-] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO RS. [-] LAKHS IS HEREIN REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE 26.50 AND 25.17% RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY

**PRICE BAND: RS. 96.00 TO RS. 101.00 PER EQUITY SHARE OF FACE VALUE OF RS. 10.00 EACH**

ISSUE PROGRAMME	ANCHOR BID/ISSUE OPENS ON:	ISSUE OPENS ON:	ISSUE CLOSURES ON:
	TUESDAY, MAY 13, 2025	WEDNESDAY, MAY 14, 2025	FRIDAY, MAY 16, 2025

**NOTICE TO INVESTORS:**  
CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED MAY 06, 2025 (THE "CORRIGENDUM")

This Corrigendum is with reference to the Red Herring Prospectus dated May 06, 2025, filed with Registrar of Companies, Ahmedabad and the Pre-Issue and Price Band Advertisement each dated May 06, 2025 published on May 07, 2025 ("Price Issue Advertisement") in all editions of Financial Express (all Editions), Jansatta (all Editions) and Financial Express Gujarati ("Gujarati Edition"). The attention of investor is drawn to the following

Below mentioned procedure outlining the process for allotment from the closure of the issue, is inserted above the heading "Method of allotment as may be prescribed by SEBI from time to time" appearing on page no. 386 under the chapter "ISSUE PROCEDURE" of the Red Herring Prospectus:

**Basiss of Allotment**

The Allotment of Equity Shares to Bidders other than Retail Individual Investors may be on proportionate basis. No Retail Individual Investor will be Allotted less than the minimum Bid Lot subject to availability of shares in Retail Individual Investor Category and the remaining available shares, if any will be Allotted on a proportionate basis. The Issuer is required to receive a minimum subscription of 90% of the issue. However, in case the issue is in the nature of Offer for Sale only, then minimum subscription may not be applicable.

**Flow of Events from the closure of bidding period (T DAY) Till Allotment:**

- On T Day, RTA to validate the electronic bid details with the depository records and also reconcile the final certificates received from the Sponsor Bank for UPI process and the SCSBs for ASBA and Syndicate ASBA process with the electronic bid details.
- RTA identifies cases with mismatch of account number as per bid file/ Final Certificate and as per applicant's bank account linked to depository demat account and seek clarification from SCSBs to identify the applications with third party account for rejection.
- Third party confirmation of applications to be completed by SCSBs on T+ 1 day.
- RTA prepares the list of final rejections and circulate the rejections list with BRLM/ Company for their review/comments.
- Post rejection, the RTA submits the basis of allotment with the Designated Stock Exchange (DSE).
- The Designated Stock Exchange (DSE), post verification approves the basis and generates drawal of lots wherever applicable, through a random number generation software.
- The RTA uploads the drawal numbers in their system and generates the final list of allottees as per process mentioned below:

**Process for generating list of allottees:**

- Instruction is given by RTA in their Software System to reverse category wise all the application numbers in the ascending order and generate the bucket/batch as per the allotment ratio. For example, if the application number is 78654321 then system reverses it to 12345687 and if the ratio of allottees to applicants in a category is 2.7 then the system will create lots of 7. If the drawal of lots provided by Designated Stock Exchange (DSE) is 3 and 5 then the system will pick every 3rd and 5th Application in each of the lot of the category and these applications will be allotted the shares in that category.
- In categories where there is proportionate allotment, the Registrar will prepare the proportionate working based on the over subscription times.
- In categories where there is under subscription, the Registrar will do full allotment for all valid applications.
- On the basis of the above, the RTA will work out the allottees, partial allottees and non-allottees, prepare the fund transfer letters and advice the SCSBs to debit or unlock the respective accounts.

The Red Herring Prospectus shall be read in conjunction with this Corrigendum. The information in this Corrigendum supersedes the information in the Red Herring Prospectus to the extent inconsistent with the information in the Red Herring Prospectus. Relevant changes shall be reflected in the Prospectus when registered with the RoC and filed with SEBI and NSE. Unless otherwise specified, all capitalised terms used herein shall have the same meaning assigned to such terms in the Red Herring Prospectus.

**BOOK RUNNING LEAD MANAGER TO THE ISSUE**

**JAWA CAPITAL SERVICES PRIVATE LIMITED**  
CIN: U7140DL2005PTC137680  
Plot No. 93, FF Pocket-2, Near DAV School, Jasola, Delhi-110025  
Tel: +91-11-47366600. E-mail: mbd@jawacapsil.in  
Investor Grievance Email: investorrelations@jawacapsil.in Website: [www.jawacapsil.in](http://www.jawacapsil.in)  
Contact Person: Mr. Tarunveer Singh/ Mr. Sajal Gupta  
SEBI Registration No. MB/INM00812177

**REGISTRAR TO THE ISSUE**

**KFINTECH**  
KFIN TECHNOLOGIES LIMITED  
Address: Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032.  
Tel: +91 40 07 18 2222; Toll Free No: 1800 309 4001.  
Email Id: apd.inp@kfintech.com Investor Grievance Email Id: einward.ris@kfintech.com  
Website: [www.kfintech.com](http://www.kfintech.com)  
Contact Person: Mr. M. Murali Krishna SEBI Registration No.: INR000000221

**COMPANY SECRETARY AND COMPLIANCE OFFICER**

**Accretion Pharmaceuticals Limited**  
29 Xcelon Ind Park 1, B'H, Intas Pharmaceuticals, Vasna Chacharvadi, Ahmedabad, Sanand, Gujarat, India, 382213  
Tel No. : +91-97148 82929 E-mail: compliance@accretionpharma.com  
Website: <http://www.accretionpharma.com>

Investors can contact the Compliance Officer or the Registrar in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, credit of allotted Equity Shares in the respective beneficiary accounts or unblocking of ASBA accounts etc.

**For ACCRETION PHARMACEUTICALS LIMITED**  
On behalf of the Board of Directors  
Sd/-  
(VIVEK ASHOK KUMAR PATEL)  
Managing Director  
DIN: 09130357

Date: May 07, 2025  
Place: Ahmedabad

ACCRETION PHARMACEUTICALS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make initial public offering of its Equity Shares and has filed the Red Herring Prospectus with the Registrar of Companies, Ahmedabad. The Red Herring Prospectus is expected to be available on the website of the SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and the website of the Book Running Lead Manager to the Issue at [www.jawacapsil.in](http://www.jawacapsil.in) and website of the NSE Limited at [www.nseindia.com](http://www.nseindia.com) and website of Issuer Company at [www.accretionpharma.com](http://www.accretionpharma.com). Investors should note that investment in Equity Shares involves high degree of risks. For details, investors should refer to and rely on the Red Herring Prospectus, including the section titled "Risk Factors" on page 33 of the Red Herring Prospectus. Potential Bidders should not rely on the DRHP filed with NSE for making any investment decision instead investors shall rely on RHP filed with the RoC.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") or any state securities law in United States and may not be offered or sold within the United States (as defined in Regulation S under the Securities Act) or to, or for the account benefit of "U. S. Person" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

**HDB FINANCIAL SERVICES LIMITED**  
REGISTRED OFFICE: RADHINA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD, GUJARAT, PIN CODE-380009  
Branch Office: 101, First Floor, Vrushabhkanti Cospace Building, Opp. Westside Shop, Nr. Shyamal Cross Road, Ahmedabad - 380015.

**Demand notice under section 13(2) sarfaesi act, 2002**

You, below mentioned borrowers, co-borrowers and guarantors have availed loan(s) facility(ies) from HDB Financial Services Limited branch by mortgaging your immovable properties (Securities) you have not maintained your financial discipline and defaulted in repayment of the same. Consequently to your defaults your loans were classified as non-performing assets as you to avail the said loan(s) along with the underlying security interest created in respect of the securities for repayment of the same. The HDBFS has right for the recovery of the outstanding dues, now issued demand notice under section 13(2) of the securitization and reconstruction of financial asset and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 and as by way of alternate service upon you. Details of the borrowers, co-borrowers, guarantors, loans, securities, outstanding dues, demand notice sent under section 13(2) and amount claimed thereon are given below:

1. (1) Borrower And Co-Borrowers: 1. LAKSHMINARAYAN GANGABISHAN 2. PATTERN APPAREL PRIVATE LIMITE 3. SRI BALAJI TRADING CO., 4. FABRIT FASHION WEAR, 5. RENU RAJKUMAR PERIVAL, 6. KRISHNAKUMAR GANGABISHAN PERIVAL, 7. PRADIPKUMAR GANGABISHAN PERIVAL, 8. SANJAYKUMAR DWARKAPRASAD MAESHWARI, 9. KAUSHALYADEVI KRISHNAKUMAR PERIVAL, 10. RENU RAJKUMAR PERIVAL, 11. PRIYADEVI PRADIPKUMAR PERIVAL, 12. RAJKUMAR GANGABISHAN PERIVAL, 13. SANGITA G MAHESHWARI, 14. KRISHNAKUMAR GANGABISHAN PERIVAL, R/O- 1ST FLOOR, G-32, MADHAVPURA MARKET, NR. POLICE COMMISSION





